

ORAL

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the **28th Day of January**, 2019)

Hon'ble Ms. Ajanta Dayalan, Member (Administrative)

Original Application No.330/1440/2018
(U/S 19, Administrative Tribunal Act, 1985)

Murali Ram Yadav son of Talukdar Yadav, Resident of H. No.799, Lalit Nagar Railway Colony, North Central Railway Colony, Allahabad.

..... **Applicant**

By Advocate: Shri Gauri Shankar

Versus

1. Union of India, through General Manager, Ministry of Railways, Government of India, New Delhi.
2. Divisional Railway Manager (Establishment) North Railway New, Delhi.
3. Senior Divisional Engineer Signal (Construction) North Central Railway, Allahabad.
4. Deputy Chief Signal & Telecommunication Engineer Construction (Nirman) North Central Railway, Allahabad.

..... **Respondents**

By Advocate: Shri Shesh Mani Mishra

O R D E R

Shri Gauri Shankar, Advocate, is present for the applicant. Shri Shesh Mani Mishra, Advocate is present for respondents.

2. Counsel for the applicant states that applicant's name has not been entered in the seniority list for E.S.M. Grade-I despite the instruction dated 27.02.2018 (Annexure A-8) issued by the Department. This order was passed by the respondents' department on the representation dated 10.02.2018 moved by the applicant.

3. Learned counsel for the applicant further states that he will be satisfied if a direction is issued to the respondents/competent authority to comply the order dated 27.02.2018 issued by the respondents' department itself.

4. Learned counsel for the respondents has no objection on the prayer made by the applicant.

5. In view of the submissions made above and with the consent of counsel for the parties, the instant Original Application is disposed off with the direction to the Competent Authority amongst the respondents to ensure the compliance of order dated 27.02.2018 (Annexure A-8) which was passed on the representation of the applicant dated 10.02.2018, within a period of two months from the date of receipt of certified copy of this order and to communicate the decision so taken by the respondents to the applicant in writing.

6. Needless to say that Tribunal has not expressed any opinion on the merits of the case. No costs.

(Ms. Ajanta Dayalan)
Member (Administrative)

Sushil